

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †3330
TO BE ANSWERED ON 01.01.2019**

ESTABLISHMENT OF EQUIVALENCE IN STATES

†3330. SHRI GANESH SINGH:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether it is true that it is the duty of the Government to establish equivalence in the matters pertaining to the States;
- (b) if so, whether DoPT has taken advice from Ministry of Social Justice and Empowerment in this regard before and after the year 2014;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government had set aside the original office Memorandum regarding creamy layer on 14 October, 2004 to deny the reservation to the sons and daughters of 'Category-C' employees of OBC creamy layer and if so, the details thereof;
- (e) whether the Government has taken cognition of the wrong clarification of 14 October, 2004, if so, the details thereof and the action taken thereon; and
- (f) if not, the reaction of the Government thereto?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHAN PAL GURJAR)

(a) to (c): The Government has since issued orders to establish equivalence of post in Central Public Sector Undertakings, Financial Institutions and Insurance Institutions vis-à-vis in the Central Government. As regards establishing equivalence of Central posts vis-à-vis post in the PSUs, Autonomous organisations etc., under the States/ Union Territories, DoPT has recently addressed the Department of Social Justice & Empowerment in the matter and the same is under examination.

(d) to (f): The Department of Personnel and Training's letter of 14.10.2004 was issued with a view to bring clarity regarding determination of creamy layer on ten specific questions which were then being raised from time to time. This Office Memorandum was supplemented with a clarification on 5.12.2016.
